

rating plant and equipment. In the former category delays in the commissioning of projects are not due to delays in deliveries of generating plant and equipment. In the latter category, out of 1.1 million KW about 0.76 million KW is in respect of projects where indigenous generating plant and equipment cannot be delivered earlier to enable the commissioning of the projects by the end of the Fourth Plan. The remaining 0.34 million KW is in respect of the following projects where the schedules of deliveries have been extended during the last three years as indicated below :—

Name of the Project	Capacity	Deferment period (Approx.)
Vaitarana Hydro	60 MW	3 months
Koyna Hydro	80 MW	18 months
Baira Siul— I	66 MW	3 months
II	66 MW	3 months
III	66 MW	6 months

Efforts are being made to improve the delivery dates so as to reduce the shortfall to the maximum extent practicable.

Pre-Election Combing Operations in Calcutta and 24-Parganas District of West Bengal

108. SHRI MOHAMMAD ISMAIL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware that large-scale combing operations assisted by the Army were carried out in different areas of the city of Calcutta and of the District of 24-Parganas prior to mid-term election in West Bengal in 1971;

(b) whether such combing operations resulted in harassment and arrest of innocent public;

(c) whether such combing operations led to wide-spread panic among the public, and

(d) if so, whether Government have made any assessment about the extent of hampering of the free and fair election in West Bengal and advantage gained by the Congress led by Shri Jaggivan Ram ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE DEPARTMENT OF ELECTRONICS, DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SCIENCE AND TECHNOLOGY (SHRI K. C. PANT) : (a) and (b). According to information received from the Government of West Bengal, such combing operations were carried out in different parts of the State. During the operations, illicitly held arms ammunitions and explosives were seized and persons wanted specific cases were arrested. While some inconvenience might have been caused due to the cordoning of the areas, the operations did not result in any harassment of the innocent citizen.

(c) No, Sir.

(d) Does not arise.

12.3 hrs.

Resolution Re : Recent Development in East Bengal

MR. SPEAKER : Before we take up the calling attention motion, the Prime Minister will move a Resolution on Bangla Desh. There will be no discussion and it will be adopted.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS, MINISTER OF PLANNING AND MINISTER OF INFORMATION AND BROADCASTING (SHRI-MATI INDIRA GANDHI) : Sir, the tragedy which has overtaken our valiant neighbours in East Bengal so soon after their rejoining over their electoral victory has united us all in grief for their suffering, concern for the wanton destruc-

[Shrimati Indira Gandhi]

tion of their beautiful land and anxiety for their future. I wish to move a Resolution which has been discussed with the Leaders of the Opposition and I am glad to say approved unanimously.

I beg to move the following Resolution :

"This House expresses its deep anguish and grave concern at the recent developments in East Bengal. A massive attack by armed forces, despatched from West Pakistan has been unleashed against the entire people of East Bengal with a view to suppressing their urges and aspirations.

2. Instead of respecting the will of the people so unmistakably expressed through the election in Pakistan in December 1970, the Government of Pakistan has chosen to flout the mandate of the people.

3. The Government of Pakistan has not only refused to transfer power to legally elected representatives but has arbitrarily prevented the National Assembly from assuming its rightful and sovereign role. The people of East Bengal are being sought to suppressed by the naked use of force, by bayonets, machine guns, tanks, artillery and aircraft.

4. The Government and people of India have always desired and worked for peaceful, normal and fraternal relations with Pakistan. However, situated as India is and bound as the peoples of the subcontinent are by centuries old ties of history, culture and tradition, this House cannot remain indifferent to the macabre tragedy being enacted so close to our border. Throughout the length and breadth of our land, our people have condemned, in unmistakable terms, the atrocities now being perpetrated on an unprecedented scale upon an unarmed and innocent people.

5. This House expresses its profound sympathy for and solidarity with the people of East Bengal in their struggle for a democratic way of life.

6. Bearing in mind the permanent interest which India has in peace, and committed as we are to uphold and defend human rights, this house demands immediate cessation of the use of force and of the massacre of defenceless people.

This House calls upon all peoples and Governments of the world to take urgent and constructive steps to prevail upon the Government of Pakistan to put an end immediately to the systematic decimation of people which amounts to genocide.

7. This House records its profound conviction that the historic surge of the 75 million people of East Bengal will triumph. The House wishes to assure them that their struggle and sacrifices will receive the wholehearted sympathy and support of the people of India"

SHRI K. MANOHARAN (Madras North): Even though no discussion is allowed, is there no scope for appreciation by the member of opposition as well as the ruling party ?

MR. SPEAKER : No.

SHRI C.C. DESAI (Sabarkantha): Why is the Minister of External Affairs not present here ? Dose it mean that he does not agree with the resolution ?

MR. SPEAKER : The question is :

"This House expresses its deep anguish and grave concern at the recent developments in East Bengal. A massive attack by armed forces, despatched from West Pakistan has been unleashed against the entire people of East Bengal with a view to suppressing their urges and aspirations.

2. Instead of respecting the will of the people so unmistakably expressed through the election in Pakistan in December 1970, the Government of Pakistan has chosen to flout the mandate of the people.

3. The Government of Pakistan has not only refused to transfer power to legally elected representatives but has arbitrarily prevented the National Assembly from assuming its rightful and sovereign role. The people of East Bengal are being sought to be suppressed by the naked use of force by bayonets, machine guns, tanks, artillery and aircraft.

4. The Government and people of India have always desired and worked for peaceful, normal and fraternal relations with Pakistan. However, situated as India is and bound as the peoples of the sub-continent are by centuries old ties of history, culture and tradition, this House cannot remain indifferent to the macabre tragedy being enacted so close to our border. Throughout the length and breadth of our land, our people have condemned, in unmistakable terms, the atrocities now being perpetrated on an unprecedented scale upon an unarmed and innocent people.

5. This House expresses its profound sympathy for and solidarity with the people of East Bengal in their struggle for a democratic way of life.

6. Bearing in mind the permanent interest which India has in peace, and committed as we are to uphold and defend human rights, this House demands immediate cessation of the use of force and of massacre of defenceless people.

This House calls upon all peoples and Governments of the world to take urgent and constructive steps to prevail upon the Government of Pakistan to put an end immediately to the systematic decimation of people which amounts to genocide.

7. This House records its profound conviction that the historic upsurge of the 75 million people of East Bengal will triumph. The House wishes to assure them that their struggle and

sacrifices will receive the wholehearted sympathy and support of the people of India."

The motion was adopted

MR. SPEAKER : There is not even a single 'No'. So, the resolution is adopted unanimously.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported Strike By Workers of
North Eastern Railway

श्री भोगेन्द्र झा (जयनगर) : अध्यक्ष महोदय, मैं अखिलभारतीय लोक महत्व के निम्नलिखित विषय की ओर रेल मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वे इस बारे में एक वक्तव्य दें;

“पूर्वोत्तर रेलवे के लगभग 10,000 कर्मचारियों द्वारा बरोनी तथा गड़हरा में की जाने वाली हड़ताल के परिणामस्वरूप रेलगाड़ियों का चलना बन्द होने के समाचार”

THE MINISTER OF RAILWAYS : (SHRI K. HANUMANTHAIYA) : The Railway staff at Garhara and Barauni stations of the North Eastern Railways have gone on strike from about 7.00 hrs. on 25-3-1971. The railway staff involved are about 3,800 in number. The strike is not warranted by law or procedure laid down. No strike notice as required by law was given. It is a clear case of illegal strike. But the strike is continuing even though it is the 7th day in succession in spite of the best efforts made by the Administration to persuade the workers to resume their duties.

The strike is causing loss to Government, inconvenience to the public and suffering to the labourers. 24 trains have had to be cancelled per day. The daily